

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

MA No.454/2017,539/2017
& IA 75/2017 IN
C.P No.82/ (MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE PARTIES: Cyrus Investments Pvt. Ltd. & Anr.
V/s.
M/s. Tata Sons Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Dr. Counsel Mr. Mohan Pasaparan,		
	Dr. Counsel Mr. Indiptho Sarkar, Counsel Mr. Lal Indhyarajna,		
	Adv Mr. Chidananda D L, Adv Mr. Ashwin Kumar Ds.		
	Counsel Ms. Shweta Sardesai, Adv Mr. Jehangir Mistry,		
	Adv Mr. Namrata Pasricha as w/o M/s Mulla and Mulla		
	and George Bunt and Care for R.No. 6,14,16 to 22		

for R.No. 6,14,16 to 22

	Sr. Adv. Mr. Dr. Ashishk Manu Singh		
	Sr. Adv. Mr. S.N. Mookherjee		
	Sr. Adv. Mr. Ravi Kadam		
	Mr. Prateek Beksaria		
	Ms. Ruby Singh Anja		
	Mr. Nitesh Jain		
	Mr. Dhruv Dewan		
	Mr. Rohan Bhatia		
	Mr. Arishkar Singh		
	Mr. Arjun Sharma		
	Ms. Talina Karajanele		
	Ms. Reena Choudhary		
	Mr. Anupm Prakash		
	Mr. Sahil Monge		
	Mr. Jete Karia		
	Ms. Anusmita Sune		

Nitesh Jain

Shardul Amarchand Mangaldas & Co.
Advocates for R. 1, 2, 3 & 23

: 2 :

ORDER

MA 454/2017, 539/2017 & IA 75/2017 in CP No.82/241-242,244/
NCLT/MB/MAH/2016

The Petitioners and Respondents present.

Part heard. Continued for further hearing on 19.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)